

[Sh. Ebrahim Sulaiman Sait]

[*Translation*]

We shall construct the temple at that very spot.

[*English*]

So, that is the difference that Mr. Vajpayee had at that time. So, he always takes a constructive attitude. We are prepared to accept Shri Vajpayee totally. Shri Jaswant Singh had also said this. I have seen him in close quarters in the last Lok Sabha also. I know he is a person of broad mind. You must understand this. When such people are there in the B.J.P., I do not think why we must not adopt an optimistic attitude. We can sit together and solve the problems. And if the Government also joins us, then we will have better days in future.

Therefore—now it is going to strike 3.30 P.M.—I will adjourn myself to continue my speech on Monday.

MR. CHAIRMAN: Mr. Sait, you are on your feet and when the discussion on the Confidence Motion is resumed on Monday, you will get the ball rolling to start.

15.28 hrs.

BUSINESS OF THE HOUSE

[*English*]

MR. CHAIRMAN: Hon. Members, I have to inform the House that in the meeting with the Leaders of Parties and Groups in Lok Sabha which the Speaker had taken on the 11th of July, 1991, it was decided that in order to facilitate early discussion of financial and other business, sitting of the House fixed for Monday, the 22nd July, 1991 might be cancelled and in lieu thereof, the House might sit on Saturday, the 20th July, 1991.

I hope, it is all okay with the hon. Members.

MANY HON. MEMBERS: Yes.

MR. CHAIRMAN: So, we accept this.

15.29 hrs.

[*English*]

RESOLUTION

RE. STEPS FOR MAINTAINING STATUS QUO OF RELIGIOUS SHRINES AND PLACES OF WORSHIP AS THEY EXISTED ON 15TH AUGUST, 1947

MR. CHAIRMAN: Hon. Members, now, we proceed with the Private Members Business. Before we take up the Resolution of Shri Zainal Abedin for discussion, we have to fix the time for this Resolution.

A time of two hours has been suggested. If that is acceptable to all the hon. Members, then we can proceed further.

[*Translation*]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Chairman, Sir, this is not an ordinary matter, its implications are wide spread. Therefore, time limit for discussion on this item should be extended.

MR. CHAIRMAN: Initially two hours can be fixed for the discussion. Time limit can be further extended, if the hon. Members so desire.

SHRI LAL K. ADVANI (Gandhinagar): This is such an issue, that if discussion on it is restricted to two hours.

[*English*]

It would have a wrong message, a wrong signal altogether. It is a matter which has been debated and discussed in the whole country. We have seen Bills being discussed on non-official days for months together. Not a single Resolution has ever been completed in one day; never. It is always spilled over to the next day. And today if we want to finish it in two hours, I would object to it. I would say that let every one express his view points; so long as they are relevant to the point, let the debate go on. So, my plea is that there should be no time limit; and those who want to participate in the debate, they can do so.